

**Office of
Chief Secretary to Government of Punjab**

No. 434

Dated: 24/4/2023

To

**The Registrar General,
National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi - 110001.
E-mail: judicial-ngt@gov.in**

Subject: Action taken report in compliance to order dated 23.01.2023 passed in M.A No. 98/2022 in O.A no. 180/2021 titled as "Mukul Kumar Vs State of Uttar Pradesh & Ors.

Please refer to the subject cited above.

2) The Hon'ble National Green Tribunal vide order dated 23.01.2023 has disposed off M.A No 98/2022 in OA No 180/2021 titled as *Mukul Kumar Vs State of Uttar Pradesh & Ors.*, wherein the issue for consideration was the remedial action against non-compliance of Bio-Medical Waste (BMW) Rules, 2016 which includes the issue of compliance of Guidelines for handling and treatment and disposal of waste generated during treatment/diagnosis/quarantine of Covid-19 patients which was more prominent during Covid.

3) The Hon'ble Tribunal in its order dated 23.01.2023 has noted that while District Environmental Plans have been prepared and uploaded on websites in about 640 out of 738 districts (about 90%), execution thereof remains a challenge. There are huge gaps in compliance of environmental norms to the detriment of environment and public health. District Magistrates have to provide leadership on the subject at grassroot level. It was observed that the Tribunal is not sure whether the subject is part of training imparted in academies for probationers and in-house officers such as LBS National Academy of Administration, Mussoorie, IIPA, New Delhi and other State Academies. It may be desirable that need for such training is considered. National Judicial Academy at Bhopal has included the subject as part of its training to judicial officers. On that pattern, with such further modifications as found necessary, syllabus of Administrative Training Institutes may need to include the subject. The Hon'ble Tribunal has requested the Secretary, DoPT, GoI and Chief Secretaries of all States/UTs to consider this aspect in coordination with the Directors of the Academies in question. Such training programs may include not only academic discussion but also undertaking field visits to places where successful environmental compliance models exist. Infact such training may be required in Police Academies/Public Prosecutors also. In the first instance, training may be imparted to all existing District Magistrates and thereafter to others who may have potential to work as District Magistrates or other positions where they may have to deal with such issues.

4) The issue has been considered and it has been decided to impart requisite training to the Officers of the State Government at various levels for effective compliance of environmental norms as incorporated in the District Environmental Plans. In compliance to the mandate of the order dated 23.01.2023 passed by the Hon'ble National Green Tribunal in O.A No. 180 of 2021, the following directions have been issued vide letter no. ⁴²⁷⁻~~433~~ dated 20/04/23

- a) Department of Home Affairs and Justice to make arrangements for imparting requisite training for compliance of environmental norms as per the District Environmental Plans

to the judicial officers, police officers/officials, Assistant/Deputy/District Attorneys through State Judicial Academy, Police Training Centre, Police Academy.

- b) Department of Personnel and Mahatma Gandhi State Institute of Public Administration (MGSIPA), Chandigarh to impart training for compliance of environmental norms as contained in District Environmental Plans to the District Magistrates, Sub-Divisional Magistrates and other Officers of the District Administration, Officers of the Boards, Corporations etc.
 - c) Department of Health and Family Welfare to impart training about the compliance of environmental norms including training camps on biomedical waste management to Medical Officers, Nurses and other staff of Hospitals/Health Care Facilities.
 - d) Department of Animal Husbandry to impart training about the compliance of environmental norms including training camps on biomedical waste management to veterinary Officers and other staff of Veterinary Hospitals.
 - e) Department of Local Government to impart training about the compliance of environmental norms including training camps for operation and maintenance of STPs and ban on Single Use Plastics & Plastic Carry Bags to Officers/ Officials of Municipal Corporations and Municipal Councils.
 - f) Department of Rural Development & Panchayat to impart training about the compliance of environmental norms including training camps for rejuvenation of village ponds and ban on Single Use Plastics & Plastic Carry Bags to Officers/ Officials of Nagar Panchayats.
- 5) A copy of letter no. ⁴²⁷⁻~~433~~ dated 20/04/23 is enclosed herewith for kind perusal. The action taken report is filed in compliance to the order dated 23.01.2023 passed by the Hon'ble National Green Tribunal in MA no. 98/2022 in O.A No. 180/ 2021.

DA/As above.


 Chief Secretary
 Government of Punjab